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THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### **Verification of Excess Production of Drugs**

2885. SHRI N. P. CHENGALRAYA NAJDU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether his Ministry has decided Io make an on the spot study for verification of the excess production capacities of some of the drug companies because reports have reached that unauthorised capacity is sought to be re-endorsed under the Excess Capacity Regularisation Scheme;
- (b) if so, what are the names of the companies that were visited and the number out of them found guilty;
- (c) what action has been taken against them; and
- (d) whether certain drug companies have managed re-endorsement even without executing Export Bonds?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): fa) The Schemes of Re-endorsement of Capacities announced in April 1982 and April 1983 are based on the highest production achieved during the 5 year period ending March of each year and do not envisage any verification of the installed capacities of drug companies. However, under the August/September 1980 Scheme of Recognition of Installed Capacities, the scheme envisages carrying out inspecfions in appropriate cases. This is proposed to be done in respect of some drag units.

- (b) and (c). On-the-spot study of plant and machinery has been carried out in respect of M/s. Burroughs Wellcome only and final view on the reports is yet to be taken.
- (d) Action regarding execution of export bond by drug companies to whom reendorsement of capacities has been granted subject to an export obligation is in hand.

# Complaints against a gas agency of Delhi

to Questions

2886. SHRI KALRAJ MISHRA: Will the Minister of ENERGY be pleased Io state:

- (a) whether Government are aware that Vijai Rattan Enterprise, a gas agency in the Laxmi Nagar, a trans-Yamuna Colony, Delhi take's a long time in providing refill\* to the consumers;
- (b) what is the number of requirements booked on 21st October. 1983 by the agency for supply of refils and dates in each case when the refills were supplied;
- (c) the number and the nature of complaints registered in the 'Complain' Book' during November and Decembei 1983; and
- (d) whether these have been looked into by the concerned inspectors and what are the details of the remedial action taken in the mater?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM AND IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a,) Yes, Sir. The delay is mainly on account of transitional problems arising out of conversion of equipment from \*F' type to pin type.

(b) Against 196 requests for refills as on 21-10-83 two were subsequently cancelled. The remaining 194 requests for refills were executed on ihe following dates:—

Date					No. of refills supplied		
1					2		
21-10-83	90		7.9		8		
22-10-83	(*)	20	07	1	29		
23-10-83	(00)	×		50	44		
24-10-83	200	×		7.0	40		

(1)					(2)
25-10-83		· v		v	46
26-10-83				14	18
27-10-83		750		2.5	6
28-10-83				14	2
29-10-83	×	90	*	39	1.

(c) and (d). 18 companies have been received against the distributor during November and till 15th December, 1983 mainly on account of delayed refil supplies and rude behaviour. One complaint has been against receipt of under-weight cylinder and necessary corrective action has been taken and compensation has been paid to the customer on proportionalte basis based on his past consumption.

### Press Conference adressed by a Senior Officer of DAVP

2887. SHRI KALRAJ MISHRA: Will me Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received information to the effect that a senior officer of DAVP has addressed unauthorised Press Conferences at Calcutta and Poona and criticised Government policies; and

Setting up of Radio Station in Andhra

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Reports appearing in a session of the Press that an officer of the Directorate of Advertising and Visual Publicity had attended meetings of some Press Associations have come to the notice of Government and are being looked into.

## Seting up of Radio Stations in Andhra Pradesh

2888. SHRI RAYAPATI SAMBA SIVA RAO; Will the Minister of INFORMATION AND BROADCASTING fee Jfeased to state:

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- (a) what are the names of the places where Radio Stations are proposed to be set up in Andhra Pradesh during the current financial year;
- (b) whether there is any proposal under Government's consideration to increase the covering range of the Vijayawada Radio Station;
- (c) if so, what are the details in this regard;
- (d) whether it is a fact that the transmission tower of Vijayawada Radio Station was severiy damaged during the 1977 cyclone in Andhra Pradesh; and
- (e) if so, what remedial steps Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPAPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) A IOO KW MW transmitter has been installed at AIR, Cuddapah during the current financial year. Work has also started "#on a new local Radio Station of 1 KW MW to be set up at Adilabad."

- (b) No, Sir.
- (c) Does not arise.
- (d) and (e). Two masts of AIR station, Vijayawada were damaged during the cyclone of 1977. These were replaced and the station is functioning satisfactorily on the replaced ones.

### Kamaai Engineering Company IAO.

2889. SHRI R. R. MORARKA: Will *ihe* Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what are the changes, if any, made in the Management Committee of Kamant Engineering Company Limited;
- (b) what are the reasons and justification for the change; and
- (c) what is the share-holding of different groups in the management including the financial institutions?